

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 234**  
TO BE ANSWERED ON THE 19<sup>TH</sup> JULY, 2016

**FARM BIOTECH COMPANIES**

234. SHRI SUMEDHANAND SARSWATI:  
SHRIMATI SANTOSH AHLAWAT:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री  
be pleased to state:

- (a) whether the Government has come out with rules for business investment in the country by farm biotech companies;
- (b) if so, the salient features thereof;
- (c) whether the new rules put a restriction on royalties that the multinational companies enjoyed; and
- (d) if so, the details thereof?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI SUDARSHAN BHAGAT)

(a) to (d): No, Madam. The Government has not come out with any policy on business investment by farm biotech companies. However, the Department has formulated draft Licensing Guidelines for GM Technology in particular Bt. Cotton. These Licensing Guidelines for GM Technology Agreements have been uploaded on the website of the Department for inviting public opinion.

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